

IN THE HIGH COURT OF JHARKHAND, RANCHI

W.P.(C) No. 2058 of 2017

Jharkhand State Cricket Association

..... Petitioner

-- Versus --

M/s Heavy Engineering Corporation Limited and Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Amritanshu Singh, Advocate

For the UOI :- AC to ASGI

14/26.03.2021 Heard Mr. Amritanshu Singh, the learned counsel for the petitioner and the learned counsel for the Union of India.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

At the request of the learned counsel for the petitioner, let this matter appear after three weeks on the assigned day.

(Sanjay Kumar Dwivedi, J)

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